

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 130/MP/2021

- Subject** : Application under Sub-section (4) of Section 28 of Electricity Act, 2003 read with Regulation 29 of Central Electricity Regulatory Commission (Fees and Charges of Regional Load Despatch Centre and other related matters) Regulations, 2015 for truing up of Performance Linked Incentive of WRLDC for control period 2014-19.
- Date of Hearing** : 22.2.2022
- Coram** : Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P.K. Singh, Member
- Petitioner** : Western Regional Load Despatch Centre (WRLDC)
- Respondents** : MSEDCL and Ors.
- Parties Present** : Shri Aditya Das, WRLDC
Ms. S. Usha, WRLDC
Shri Alok Kumar Mishra, WRLDC
Shri Anindya Khare, MPPMCL

Record of Proceedings

Case was called out for virtual hearing.

2. The representative of WRLDC submitted that the instant petition is filed under Regulation 29(6) of the Central Electricity Regulatory Commission (Fees and Charges of Regional Load Despatch Centre and other related matters) Regulations, 2015 for truing up of Performance Linked Incentive (PLI) of WRLDC for 2014-19 tariff period. He submitted that the instant petition is filed as per the directions of the Commission in order dated 27.1.2021 in Petition No.160/MP/2021 for truing up of the PLI of 2014-19 tariff period. He submitted that ₹380.34 lakh is the amount payable by WRLDC to the users after adjustments and ₹54.19 lakh is recoverable by WRLDC from LDCD (Load Despatch Centre Development) Fund against PLI for the 2014-19 tariff period. He requested to admit the petition and true-up the PLI as prayed in the petition.

3. The Commission admitted the petition and directed to issue notice to the Respondents. The Commission directed the Petitioner to serve a copy of the petition on the Respondents and the Respondents to file reply on affidavit, by 22.3.2022, and the Petitioner to file rejoinder, if any, by 31.3.2022. The Commission further directed the parties to comply with the directions within the specified time and observed that no extension of time will be granted.



4. The matter will be listed in due course for which a separate notice will be issued to the parties.

By order of the Commission

sd/-
(V. Sreenivas)
Joint Chief (Law)

